

## BEFORE THE NATIONAL GREEN TRIBUNAL

ORIGINAL APPLICATION NO.84/2019(WZ)

Arising out of W.P.No. 11120/2019

Vinaykumar Vitthalrao Jathar

Applicant

V/s

State of Maharashtra and others.

Respondents

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Sr. No.	Exhibit No.	Particulars	Pages
1.		Affidavit in Reply on behalf of Respondent No. 5 and 6	
2.	1	Exh. R-1 is the copy of report dated 04/03/2020 submitted by Sub Divisional Officer, Shrigonda-Parner to Collector, Ahmednagar.	
3.	2	copies of communication dated 19/07/2023 forwarded by Sub Divisional Officer, Shrigonda to Respondent no. 5 and the proposal dated 01/08/2023 forwarded by respondent no. 5 i.e. Collector, Ahmednagar to the Divisional Commissioner Nashik collectively.	
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By  
(ADY. S.B. Vaidya)

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**BEFORE THE NATIONAL GREEN TRIBUNAL**

**(WESTERN ZONE) BENCH, PUNE**

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Vinaykumar Vitthalrao Jathar

Applicant

V/s

State of Maharashtra and others.

Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5 & 6 IN VIEW OF  
THE ORDER DATED 12/05/2023 PASSED BY THIS HON'BLE  
TRIBUNAL**

1) I say and submit that, I am filing this Affidavit as a Respondent no.6 and on behalf of Respondent no.5 as authorised me to file affidavit in reply in the present Original Application and accordingly, on the basis of available record in the office I am filing this affidavit in reply in view of order dated 12/05/2023 passed by this Hon'ble Tribunal. I have joined Probationary Sub Divisional Officer Shrigonda on 19/06/2023.

2) I say and submit that, the present Application filed by the Applicant thereby prayed to hold and declared that the permission

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granted by the Respondent no.3 dated 18.05.2018 in favor of Respondent no.11 for construction and erection of power plant in Gat no.52/2 at village Limpangaon Tal-Shrigonda Dist-Ahmadnagar is in contravention of the provisions of Forest Conservation Act, 1980 and guidelines dated 09.02.2011 and 15.03.2011. Further, prayed to issue directions to prohibit the Respondent no.11 from carrying further construction in pursuance to permission granted by the Respondent no.3. Further prayed to issue directions the lands to the extent 36 Hct. In Gat no.52/1 may forthwith be transmitted or handed over in possession of the Forest Department.

3) I say that, by order dated 05.12.2019 joint committee was directed to be constituted to visit the spot and submit a report on the factual aspects. The joint committee report has already been filed in the present Original Application. I say and submit that, on the cost of repetition some contents have been reiterated in the present affidavit in reply for the sake of convenience and for the kind perusal of this Hon'ble Tribunal.

4) I say that, after site inspection the committee members have verified the available documents and came to the following conclusions.

i) Vide notification dated 11/02/2020 issued by Ministry of Environment Forest and Climate Change the Eco-Sensitive Zone for Great Indian Bustard Wildlife Sanctuary has been notified and the existing Eco-Sensitive Zone is ranging from 0 to 400 mtrs from the sanctuary boundary. In this view of the matter the land and project in question does not fall within the Eco-Sensitive Zone.

ii) Vide notification No. FLD1870/67084-W dated 25/11/1970 issued by Revenue and Forest Department total 82 Acre of land out of gut number 52/2 situated at Limpangoan Tal Shrigonda Dist Ahmednagar came to be de-notified and ceased to be a forest land.

iii) The land gut no. 52/2 then came to be de-notified by order passed by Revenue and Forest Department, Mumbai which later came to be published in Government Gazette dated 31/12/1970. Accordingly, said land thereafter, came to be transferred for setting up the project by order 02/04/1971. However, after verification of the documents and map

prepared by Dy. Supt. Land Record, Shrigonda it appears that, total 35 hectars land out of gut no. 52/1 situated at Limpangoan Tal Shrigonda Dist Ahmednagar is under control and possession of the sugar factory i.e. M/s Sahakar Maharshi Narayanrao Nagawade SSK Ltd. Even though the same land is forest land.

4) It is respectfully submitted that, the Collector, Ahmednagar vide letter dated 03/03/2020 has called report from the Sub Divisional Officer, Shrigonda-Parner in consistence with the order dated 05/12/2019 passed by this Hon'ble Tribunal. Accordingly, Sub Divisional Officer, Shrigonda has submitted it report on 04/03/2020 and set out the facts as under,

The land bearing survey no. 99 situated at village Limpangaon Tal Shrigonda is divided in sub survey no 99A & 99B in 1935. In 1970 gut scheme implemented and the land bearing survey 99A has given new gut no. 234, area 155.65 H.R. in gut scheme. The land bearing survey no 99B has given new gut no 237 area 40 acre in gut scheme. Then village Jangalewadi has become separate revenue village and gut no 237 has given new gut no 51. As per the Maharashtra Government gazette notification published on 26 Sept 1935 the land bearing survey no 99B (old gut no 237 and new gut no 51) area 40 acre situated at village Limpangaon Tal Shrigonda has ceased to be a forest land.

It is also found that as per the then collector order LMD/V 641/71, Ahmednagar dated 02/04/1971 land bearing gut no 234 area 82 acre (33.18.41 H R) out of total area 155.65 H R has been granted to the Shrigonda Co-operative Sugar Factory Ltd, Limpangaon to erect sugar factory. The name of the Shrigonda Co-operative Sugar Factory has been mutated by mutation entry no 42 dated 22/03/1971, and also land bearing gut no 234 has divided in sub gut no 234/1 area 122.46.59 H R and gut no 234/2 area 33.18.41 H R (82 acre). Then village Jungalewadi has become separate revenue village and land bearing gut no 234/2 has given new gut no 52/2. As per the Maharashtra Government gazette notification published on 31 Dec 1970 the land bearing survey no 99A (old gut no 234/2 and new gut no 52/2) area 82

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acre (33.18.41 H R) situated at village Limpangaon Tal Shrigonda has ceased to be a reserved forest land.

5) I say that, as per the record it is found that Sahakar Maharshi Shivajirao Narayanrao Nagawade Co-operative Sugar Factory has been erected on deforested land bearing gut no bearing 52/2 area 82 acre (33.18.41 H R) and all the mutation entry done pertaining to gut no 52/2 of sugar factory are of deforested land. However, as per report submitted by Tahsildar Shrigonda total 35.90 H R of land bearing gut no 52/1 under possession of sugar factory which is forest land and not deforested. This land is granted by then tahsildars and then it is exchanged by the then SDO Shrigonda by issuing separate orders. However the exchanged lands i.e. total 35.90 H R of land bearing gut no. 52/1 is not deforested as per the available record. So it appears that, said grant of land and exchange of the land are in contravention of the provision of Forest Conservation Act, 1980.

6) I say that, considering above mentioned factual situation, all these mutation entries by which above mentioned forest land was granted and exchanged, is necessary to be taken in revision by obtaining prior sanction of State Government Maharashtra in view of the Government Gazette dated 11/04/2016.

It appears from the record that, the then Sub-Divisional Officer Shrigonda by his report dated 04.03.2020 given the exchanged land details of land bearing gut no 52/1 (survey no 99A) area 35.90 H R which are shown in following chart.

Sr No.	Gut No / Survey No	Area H R	Mutation entry No
2	52/1/4	1.20	3640 Dt- 06/02/2004
3	52/1/51	3.00	3641 Dt- 06/02/2004
4	52/1/8	2.42	3642 Dt- 06/02/2004
5	52/1/5	4.04	3643 Dt- 06/02/2004
6	52/1/40	2.42	3645 Dt- 06/02/2004
7	52/1/6	1.71	3648 Dt- 11/02/2004
8	52/1/49	3.90	3650 Dt- 23/02/2004

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9	52/1/25	3.20	3667 Dt- 01/05/2004
11	52/1/39	2.42	3688 Dt- 11/01/2005
12	52/1/7	2.02	3689 Dt- 11/01/2005
13	52/1/22	1.52	4081 Dt- 08/06/2007
14	52/1/42	1.20	4789 Dt- 02/11/2012
15	52/1/10	4.03	1984 Dt-28/11/1986 1854 Dt-30/11/1985
16	52/1/24	2.82	4905 Dt-21/07/2013

Accordingly, the Sub-Divisional Officer Shrigonda submitted that all concerned mutation entries in respect of grant and exchange of such lands should be deal in revision after obtaining prior permission of the State Government. **Here to marked and annexed at Exh. R-1 is the copy of report dated 04/03/2020 submitted by Sub Divisional Officer, Shrigonda-Parner to Collector, Ahmednagar.**

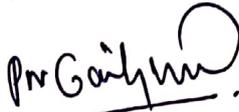
7) I say and submit that, immediately after the report dated 04/03/2020 submitted by the Sub divisional Officer, Shrigonda Parner there was outbreak of COVID-19 Pandemic in all over the country including the State Of Maharashtra because of the same the present respondents were busy in discharging the assigned work related with the Covid-19. Therefore, the proposal for obtaining prior sanction for taking up the mutation entries in Revision under the provisions of Maharashtra Land Revenue (Amended) 2016 Code could not be forwarded to the State Government. However, the Sub Divisional Officer, Shrigonda Parner has forwarded fresh proposal dated 19/07/2023 to office of Collector Ahmendagar requesting to forward the same before State Government for prior approval and sanction for taking the concerned mutation entries in revision under section 257 of Maharashtra land Revenue Code, 1966. I say and submit that, the office of Collector has forwarded the proposal to State Government through Divisional Commissioner, Nashik vide its communication 01/08/2023. I say and submit that, said proposal is under consideration and after receipt of the further directions from the State Government; further necessary steps will be taken. **Here to marked and annexed at Exh. R-2 are the copies of communication dated 19/07/2023 forwarded by Sub Divisional Officer, Shrigonda to Respondent no. 5 and the proposal dated 01/08/2023 forwarded by**

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respondent no. 5 i.e. Collector, Ahmendnagar to the Divisional Commissioner Nashik colly.

8) I say that, Revenue authorities are dealing to the extent of 36 Hct. land out of total subject land which prima facie found to be a forest land. Hence the office requested to the State Government to grant permission to take all the mutation entries in Revision u/s 257 of MLRC, 1966.

Hence this Affidavit.

  
For Respondent No. 5 & 6  
Sub Divisional Officer  
Shrigonda-Parner  
Ahmednagar

### VERIFICATION

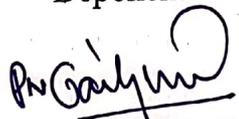
I, Padmakar Gaikwad, Age: 34 Years, Occu:- Government Service presently working as Sub Divisional Officer, Shrigonda Dist. Ahmednagar, R/o. Ahmednagar do hereby state on oath and solemn affirmation that, the contents of this Affidavit in Reply from para. Nos. 1 to 5 are true and correct to the best of my knowledge and available record with my office.

Hence, verified at Aurangabad on this <sup>th</sup> day of August, 2023.

Identified by

  
Drafted and settled by :  
(Adv. Swati Vaidya-Pandit)

Deponent

  
[Padmakar Gaikwad]  
Sub Divisional Officer  
Shrigonda-Parner  
Ahmednagar

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Office of Sub divisional Officer  
Shrigonda-Parner Sub division  
Ahmednagar  
Letter no /Appeal-1/ 268 /2020  
Date- 04/03/2020

To,  
Hon'ble Collector,  
Ahmednagar

Subject- Before hon'ble National Green Tribunal principal bench New  
Delhi original application no. 84/2019 Shree Vinaykumar  
Jathar Verses State of Maharashtra and others.

Ref- Your office letter no rev/desk/J4B/106/2020 Ahmednagar  
Dated-03/03/2020

Respected Sir,

As per the above subject and reference letter I am submitting following report on the basis of report submitted by Tahsildar Shrigonda pertaining to the land bearing gut no.52.

The land bearing survey no. 99 situated at village Limpangaon Tal Shrigonda is divided in sub survey no. 99A & 99B in 1935. In 1970 gut scheme implemented and the land bearing survey 99A has given new gut no. 234, area 155.65 H.R. in gut scheme. The land bearing survey no. 99B has given new gut no. 237 area 40 acre in gut scheme. Then village Jangalewadi has become separate revenue village and gut no. 237 has given new gut no. 51. As per the Maharashtra Government gazette notification published on 26 Sept 1935 the land bearing survey no 99B (old gut no. 237 and new gut no. 51) area 40 acre situated at village Limpangaon Tal Shrigonda has been declared as deforested land.

It is also found that as per the then collector order LMD/V 641/71, Ahmednagar dated 02/04/1971 land bearing gut no. 234 area 82 acre (33.18.41 H R) out of total area 155.65 H R has been granted to the Shrigonda Co-operative Sugar Factory Ltd, Limpangaon to erect sugar factory. The name of the Shrigonda Co-operative Sugar Factory has been mutated by mutation entry no 42 dated 22/03/1971, and also land bearing gut no. 234 has divided in sub gut no. 234/1 area 122.46.59 H R and gut no. 234/2 area 33.18.41 H R (82 acre). Then village Jungalewadi has become separate revenue village and land bearing gut no. 234/2 has given new gut no. 52/2. As per the Maharashtra Government gazette notification published on 31 Dec 1970 the land bearing survey no 99A (old gut no. 234/2 and new

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gut no. 52/2) area 82 acre (33.18.41 H R) situated at village Limpangaon Tal Shrigonda has been declared as deforested land.

As per the records it is found that Sahakar Maharshi Shivajirao Narayanrao Nagawade Co-operative Sugar Factory has been erected on deforested land bearing gut no. 52/2 area 82 acre (33.18.41 H R) and all the mutation entry done pertaining to gut no. 52/2 of sugar factory are of deforested land.

However, report submitted by Tahsildar Shrigonda total 35.90 H R of land bearing gut no. 52/1 belongs to sugar factory which was not deforested. This land is granted by then tahsildars to persons and then it is exchanged by then SDOs to sugar factory. However this land is not deforested as per available record to our office. So it is violation of Forest Conservation Act,1980. So all these mutations where forest land is granted and exchange will be taken in revision by taking prior sanction from State Government.

The exchanged land details of land bearing gut no. 52/1 (survey no 99A) area 35.90 H R are shown in following chart.

Sr No.	Gut No / Survey No	Area H R	Mutation entry No
2	52/1/4	1.20	3640 Dt- 06/02/2004
3	52/1/51	3.00	3641 Dt- 06/02/2004
4	52/1/8	2.42	3642 Dt- 06/02/2004
5	52/1/5	4.04	3643 Dt- 06/02/2004
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7	52/1/6	1.71	3648 Dt- 11/02/2004
8	52/1/49	3.90	3650 Dt- 23/02/2004
9	52/1/25	3.20	3667 Dt- 01/05/2004
11	52/1/39	2.42	3688 Dt- 11/01/2005
12	52/1/7	2.02	3689 Dt- 11/01/2005
13	52/1/22	1.52	4081 Dt- 08/06/2007
14	52/1/42	1.20	4789 Dt- 02/11/2012
15	52/1/10	4.03	1984 Dt- 28/11/1986 1854 Dt- 30/01/1985
16	52/1/24	2.82	4905 Dt- 21/07/2013

Hence this report is humbly submitting herewith for further necessary action.

Yours Faithfully

(Sudhakar Bhosale)  
Sub divisional Officer  
Shrigonda-Parner Sub division

Handwritten initials/signature

**SUB DIVISIONAL OFFICE SHRIGONDA-PARNER**  
**DIVISION-AHMEDNAGAR**

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kr.kuka/414/2023

Date-19/07/2023

To,

Hon. Collector Ahmednagar  
(Tenancy Branch)

**Sub-** Regarding the matter received for revision under section 257 of the Maharashtra Land Revenue Act, 1966.

At Limpangaon, Tal- Shrigonda, District Ahmednagar

- Ref-** 1. Your office Circular Mah-J5-kavi/125/2017 Dated 02/11/2017  
2. Your office letter dated Mah/karya/land4b/297/2023 dated 18/07/2023  
3. This office letter dated 04/03/2020

**Respected Sir,**

With Reference to the above cited subject matter, it is submitted that in the circular referred to from our side, in dealing with the complaints received by an officer below the rank of Deputy Collector, or in order to get justice to the citizens, if any matter in the complaint is found to be within the jurisdiction of an officer senior to us, the concerned citizens instead of advising the complainants to go to the higher office or the competent court, they are directed to send the proposal regarding the matter to the concerned senior officer or the competent court and request them to take appropriate action. According to Hon. National Green Tribunal New Delhi, original application no. 84/2019 VINAYAKUMAR JATHAR Vs GOVERNMENT OF MAHARASHTRA AND OTHERS IS FILED. Also in the said claim dated 18/08/2023 Hon. The National Green Tribunal Pune Bench has conducted a hearing through summer video conference. Accordingly reference letter no. 2 This office has been authorized by letter dated 18/07/2023.

The land bearing survey no. 99 situated at village Limpangaon Tal Shrigonda is divided in sub survey no. 99A & 99B in 1935. In 1970 gut scheme implemented and the land bearing survey 99A has given new gut no. 234, area 155.65 H.R. in gut scheme. The land bearing survey no. 99B has given new gut no. 237 area 40 acre in gut scheme. Then village. Jangalewadi has become separate revenue village and gut no. 237 has given new gut no. 51. As per the Maharashtra Government gazette notification published on 26 Sept 1935 the land bearing survey no 99B (old gut no. 237 and new gut no. 51) area 40 acre situated at village Limpangaon Tal Shrigonda has been declared as deforested land.

In the year 1935, two independent survey numbers 19/A and 99/B were created from the original survey number 99 in Mauje Lipangaon, Srigonda. Further, in the year 1970, group number 237

99th total area of 40 acres was created in the group scheme. With the creation of Janglewadi independent revenue village, group no. 235 new group no.51 area 40 acres 7/12 was formed also 99 A total area 105.65 is Rs. In Group Scheme of Group No. 234 was created. The order of the then Honorable District Magistrate. LND / D 641/71 Ahmednagar dated 02/04/1971 vide Juna Group No. 234/1 Area 122.46.59 is R and Group no. 234/2 area 82 acres two groups were formed and new group number 52/1 of 234/1 was formed. As per notification published in Maharashtra Government Gazette dated 31 December 1970 Gauje Lipangaon Juna Sai No. Out of 99A its old gate no.234/2 of new group no. 52/2 area 82 acres area has been desalinated. The area is named after Maharshi Shivajirao Narayanarao Nagwade Cooperative Sugar Factory. Also survey no. Out of 99 A, Juna Group No. 234/1 NEW GROUP NO. May in 52/1. Co-operative Maharshi Shivajirao Nagwade Co-operative Sugar Factory Ltd. Srigonda Factory has an area of Rs 35.90. According to the exchange order from Sub Divisional Officer Karjat Bhag Karjat of the said area no. 1984, 1954. 3640, 3641, 3642, 3643, 3645, 3648, 3650, 3667, 3688, 3689, 4082, 4789 and 4904 have been approved. Since the said approved modification has been approved in the non-desalination area, the said modification needs to be taken up in the revision. Reason Original Application No. 84/2019 In Vinayakumar Jathar v. Government of Maharashtra and others vide order dated 05/12/2019 Hon. The report was sent under the joint signature of Collector Ahmednagar, Conservator of Forest Wildlife Pune, Conservator of Forests Ahmednagar and Sub Divisional Officer MPCB Ahmednagar. It was mentioned in the said report. That, as the provision of Forest Conservation Act 1980 has been violated, it was informed about taking permission from the government and taking action regarding the said modification.

In the Gazette published by the Government of Maharashtra on 14th April 2016, Section 257 of the Revenue Act, 1966 has been amended to state that revision should not be filed after the five-year Maharashtra Land Period. Since the modification in the said case has been for more than 5 years, modification no. 1984, 1954 3640, 3641, 3642, 3643. 3645, 3648, 3650, 3667, 3688, 3689, 4081, 4789 and 4904 must be taken in revision.

Please send a letter to the government to take the said change in the revision. The details of group number, area and modification number regarding the said modification are as follows---

Sr. No	Gut No	Area	Ferfar No. and Sanction Date
१	५२/१/४	१.२०	३६४०, Date -०६/०२/२००४
२	५२/१/५१	३.००	३६४१, Date -०६/०२/२००४
३	५२/१/८	२.४२	३६४२, Date -०६/०२/२००४
४	५२/१/५	४.०४	३६४३, Date -०६/०२/२००४
५	५२/१/४०	२.४२	३६४५, Date -११/०२/२००४

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५	५२/१/६	१.७१	३६४८, Date -११/०२/२००४
७	५२/१/४९	३.९०	३६५०, Date -२३/०२/२००४
८	५२/१/२५	३.२०	३६६७, Date -०१/०५/२००४
९	५२/१/३९	२.४२	३६८८, Date -११/०१/२००५
१०	५२/१/७	२.०२	३६८९, Date -११/०१/२००५
११	५२/१/२२	१.५२	४०८१, Date -०८/०६/२००७
१२	५२/१/४२	१.२०	४७८९, Date -०२/११/२०१२
१३	५२/१/१०	४.०३	१९८४, Date -२८/११/१९८६ १८५४ Date -३०/०१/१९८५
१४	५२/१/२४	२.८२	४९०५, Date -२१/०७/२०१३

Along with this the copy of the reference letter no. 3 and the related documents are being submitted requested.

Singed-xxx  
(Padmakar Gaikwad)  
Prob. Sub Divisional Officer, Shrigonda  
Division Ahmednagar

# COLLECTOR OFFICE AHMEDNAGAR

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TEL NO. 0241-2342500

TENANCY BRANCH

EMAIL ID-tenancynagar@gmail.com

kr.kuka/kash10b/1418/2023

Date-01/08/2023

To,

Hon. Divisional Commissioner,  
Nashik.

**Sub-** Regarding the matter received for revision under section 257 of the Maharashtra Land Revenue Act, 1966.

At Limpangaon, Tal- Shrigonda, District Ahmednagar

**Ref-** Report of Sub Divisional Officer Srigonda Ja.No. Kuka / 494/2023 shrigonda Ja.No. + Kuka / 494/2023 Dated 19/7/2023.

Respected Sir,

With Reference to the above cited subject, it is submitted that regarding the matter received under section 257 of the Maharashtra Land Revenue Act 1966 under the report dated 19/7/2023 from Sub Divisional Officer Shrigonda, Limpangaon, Tt. Srigonda, District Ahmednagar Change no. 1984, 1954, 3640, 3649, 3642, 3643 3645, 3648, 3650, 3667, 3688, 3689, 4081, 4789 and 4904 are requested to be sent to the Government for revision. Sub-Divisional Officer Srigonda has submitted the following report regarding the subject. The circular states that while dealing with complaints received in connection with the work performed by an officer below the rank of Deputy Collector or for the purpose of getting justice to the citizens, if any matter in the complaint is found to be within the jurisdiction of a senior officer, without advising the concerned citizens to approach the higher office or the competent court. It is directed that the relevant complaint or proposal regarding the case should be forwarded to the concerned superior officer or the competent court and request for appropriate action.

According to Hon. National Green Tribunal New Delhi, original application no. 84/2019 VINAYAKUMAR JATHAR Vs GOVERNMENT OF MAHARASHTRA AND OTHERS IS FILED. Also, on 18/08/2023, a hearing has been held before Hon'ble National Green Tribunal, Pune Bench through video conference in the said claim, and an affidavit and paragraph-wise report has been directed in this regard. Accordingly reference letter no. 2 This office has been authorized.

The land bearing survey no. 99 situated at village Limpangaon Tal Shrigonda is divided in sub survey no. 99A & 99B in 1935. In 1970 gut scheme implemented and the land bearing survey 99A has given new gut no. 234, area 155.65 H.R. in gut scheme. The land bearing survey no. 99B has given new gut no. 237 area 40 acre in gut scheme. Then village. Jangalewadi has become separate revenue village and gut no. 237 has given new gut no. 51. As per the Maharashtra Government gazette

Notification published on 26 Sept 1935 the land bearing survey no 99B (old gut no. 237 and new gut no. 51) area 40 acre situated at village Limpangaon Tal Shrigonda has been declared as deforested land.

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It is also found that as per the then collector order LMD/V 641/71, Ahmednagar dated 02/04/1971 land bearing gut no. 234 area 82 acre (33.18.41 H R) out of total area 155.65 H R has been granted to the Shrigonda Co-operative Sugar Factory Ltd, Limpangaon to erect sugar factory. The name of the Shrigonda Co-operative Sugar Factory has been mutated by mutation entry no 42 dated 22/03/1971, and also land bearing gut no. 234 has divided in sub gut no. 234/1 area 122.46.59 H R and gut no. 234/2 area 33.18.41 H R (82 acre). Then village Jungalewadi has become separate revenue village and land bearing gut no. 234/2 has given new gut no. 52/2. As per the Maharashtra Government gazette notification published on 31 Dec 1970 the land bearing survey no 99A (old gut no. 234/2 and new gut no. 52/2) area 82 acre (33.18.41 HR) situated at village Limpangaon Tal Shrigonda has been declared as deforested land. As per the records it is found that Sahakar Maharshi Shivajirao Narayanrao Nagawade Co-operative Sugar Factory has been erected on deforested land bearing gut no. 52/2 area 82 acre (33.18.41 HR) and all the mutation entry done pertaining to gut no. 52/2 of sugar factory are of deforested land.

However, report submitted by Tahsildar Shrigonda total 35.90 H R of land bearing gut no. 52/1 belongs to sugar factory which was not deforested. This land is granted by then tahsildars to persons and then it is exchanged by then SDOS to sugar factory. However this land is not deforested as per available record to our office. So it is violation of Forest Conservation Act, 1980. So all these mutations where forest land is granted and exchange will be taken in revision by taking prior sanction from State Government. The exchanged land details of land bearing gut no. 52/1 (survey no 99A) area 35.90 H R are shown in following chart

Sr. No	Gut No	Area	Ferfar No. and Sanction Date
१	५२/१/४	१.२०	३६४०, Date -०६/०२/२००४
२	५२/१/५१	३.००	३६४१, Date -०६/०२/२००४
३	५२/१/८	२.४२	३६४२, Date -०६/०२/२००४
४	५२/१/५	४.०४	३६४३, Date -०६/०२/२००४
५	५२/१/४०	२.४२	३६४५, Date -११/०२/२००४
६	५२/१/६	१.७१	३६४८, Date -११/०२/२००४
७	५२/१/४९	३.९०	३६५०, Date -२३/०२/२००४
८	५२/१/२५	३.२०	३६६७, Date -०१/०५/२००४
९	५२/१/३९	२.४२	३६८८, Date -११/०१/२००५
१०	५२/१/७	२.०२	३६८९, Date -११/०१/२००५

११	५२/१/२२	१.५२	४०८१, Date -०८/०६/२००७
१२	५२/१/४२	१.२०	४७८९, Date -०२/११/२०१२
१३	५२/१/१०	४.०३	१९८४, Date -२८/११/१९८६ १८५४ Date -३०/०१/१९८५
१४	५२/१/२४	२.८२	४९०५, Date -२१/०७/२०१३

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With reference letter no. 3 copy of the letter, modification and related documents are being submitted. As such, the report U.V.A. Srigonda has presented here. Please, regarding the case received for revision under section 257 of the Maharashtra Land Revenue Act, 1966, Mauje Limpangaon, Tt. Srigonda, District Ahmednagar Change no. 1984 1954, 3640, 3641, 3642, 3643, 3645, 3648, 3650, 3667, 3688, 3689, 4081, 4789 and 490 are requested to submit a report to the Govt. Along with the relevant original proposal.

Singed-xxx  
(Suhas Mapari)  
Additional Collector Ahmednagar